## Communal violence in Assam

336. SHRI MOHAMMED ADEEB: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of communal violence that took place in Assam in the month of May, 2014;
  - (b) the circumstances and the reasons behind this communal violence;
  - (c) whether it is a fact that a particular community was targeted;
  - (d) if so, the details in this regard and the action taken against the culprits;
  - (e) the action taken to provide security, shelter and compensation to the victims; and
  - (f) the action taken to prevent recurrences of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (f) As per report received from the Government of Assam, incidents of violence were committed by the extremist group namely NDFB (Songbijit) on 1st and 2nd May, 2014 in the 3 (three) villages of Baksa district and 1 (one) village of Kokrajahar district of Assam, claiming lives of 46 civilians and injuries to others. The extremist group resorted to killing of innocent people to divert the attention of Security Forces so that they could reorganize themselves. In this connection, 54 cases have been registered out of which 3 cases have been handed over to Special Task Force for investigation. 25 persons suspected to be involved in the violence have been arrested. The State Government has paid an amount of Rs. 5 lakh to the next of kin of the deceased. Besides this, the State Government has also been providing relief materials to the families took refuse in the relief camps and also providing rehabilitation grant to the families whose houses were damaged.

In order to prevent recurrence of such incidents, 23 fixed/mobile police pickets have been established in the vulnerable areas, patrolling by the Security Forces have been intensified for area domination and to instill a sense of security among the people. Besides Central Armed Police Forces and State Armed Police are utilized extensively take action against the militants. Peace committee are also organized.

## National policy for domestic workers

337. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a National Policy for Domestic Workers that addresses the issue of discrimination in the work places in various other domains was under the consideration of the Ministry; and

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(b) if so, at what stage is that policy and the reaction of the present Government to the finalization of this policy?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) and (b) Yes, Sir. A National Policy for Domestic Workers is under consideration of the Government.

## Pay bifurcation of contract labourers to minimize PF contribution

338. SHRIMATI WANSUK SYIEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether many private placement agencies supplying contract labour to Government Departments have been bifurcating wages into basic wage and allowances to minimize on Provident Fund contributions which are reckoned on basic pay;
- (b) whether the Central Government along with Public Sector Undertakings (PSUs) employ around 18.4 lakh contract workers;
- (c) whether the Central Labour Commissioners have recently conducted a reality check in the Ministries and Departments employing contract labour; and
  - (d) if so, a summary of the findings of the same?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) No such complaint has been received in the offices of Chief Labour Commissioner (Central) which is the enforcement agency for various labour laws in Central sphere.

- (b) Yes Sir, in the year 2011-12 the number of contract workers engaged by the Licensed contractors in the Central Government and Central Public Sector Undertakings (CPSUs) was around 18.4 Lakh.
- (c) and (d) Yes, Office of the Regional Labour Commissioner (Central), New Delhi has conducted inspections of 14 Principal employers and 17 Contractors in various Ministries and Departments in the recent past. Wherever violations were detected action has been initiated by filing prosecutions in the appropriate court.

The enforcement of various labour laws for the year 2013-14 in respect of Central Sphere is given in the Statement.